

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 95/MP/2017

Subject : Petition under Section 79 of the Electricity Act, 2003 in relation to disputes arising out of the Power Purchase Agreement dated 26.7.2016 between Petitioner and Solar Energy Corporation of India Limited.

Date of hearing : 7.8.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Petitioner : Welspun Energy Private Limited (WEPL)

Respondent : Solar Energy Corporation of India Limited (SECI)

Parties present : Shri Gopal Jain, Senior Advocate, WEPL
Shri Sandeep Sethi, Senior Advocate, WEPL
Shri Sakya Singha Chaudhuri, Advocate, WEPL
Shri Avijeet Lala, Advocate, WEPL
Ms. Shikha Pandey, Advocate, WEPL

Record of Proceedings

Though the order was reserved in the Petition on 22.2.2018, the same was listed for hearing since order in the Petition could not be issued prior to one Member demitting office.

2. Learned senior counsel appearing on behalf of Petitioner requested to list the matter for hearing as there are material facts having bearing on the matter which are to be brought to the notice of the Commission before the final order is passed.

3. The Commission directed to list the matter in due course for which separate notices will be issued.

By order of the Commission

**-Sd/-
(T. Rout)
Chief (Law)**